

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2114
TO BE ANSWERED ON 28TH JULY, 2017**

DRUGS AND COSMETICS (AMENDMENT) BILL

2114. SHRI ASADUDDIN OWAISI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether in a move to strengthen drug regulation in the country, the Government proposes to drop the Drugs and Cosmetics (Amendment) Bill;
- (b) if so, whether the Government proposes to bring forward a new legislation to cover emerging health sector including stem cell therapy, food supplements and devices; and
- (c) if so, the details thereof and time by which a new law is likely to be enacted?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): The Government has withdrawn the Drugs & Cosmetics (Amendment) Bill, 2013 on 10.08.2016.

(b) & (c): The Government has taken a decision to prepare fresh legislation(s) for regulating the drugs, medical devices and cosmetics keeping in view the fact that the present legislation is of 1940, which has been amended a number of times and does not cover all contemporary issues adequately including the new and emerging areas.

Further, Food Safety and Standards Authority of India has notified the Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary use, Food for Special Medical purpose, Functional Food and Novel Food) Regulations, 2016 vide Notification dated 23.12.2016 which will be operational from 1st January, 2018.

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